

to satisfy all the objections raised in the US Super 301; and

(d) the steps, if any taken to solicit wide ranging opinion from the public?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d). Keeping in view the suggestions which have been made by various groups, Government propose to amend the Copyright Act, 1957 to make it more comprehensive and effective. This proposal is in a preliminary stage. As regards the other laws pertaining to intellectual property rights, there is no concrete proposal under consideration of the Government at present, although two committees, in the Departments of Biotechnology and in the ICAR, are going into certain aspects of intellectual property rights and the question of regulating the use of foreign brand names/trade marks is also under examination in all its aspects in the Department of Industrial Development. These issues are under examination in order to address national concerns and not to respond to requests from foreign governments.

[*Translation*]

Deforestation in Gujarat

2602. SHRI CHANDUBHAI DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of deforestation in Bharuch and Surat districts of Gujarat during last five years; and

(b) if so, the corrective action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b).

Information is being collected from Gujarat Government and will be laid on the Table of the House.

Proposals of Rajasthan government Regarding Phase IV of Operation Blackboard Programme

2603. SHRI RAM NARAIN BERWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have received proposals from the Government of Rajasthan regarding Phase IV of operation Black Board Programme;

(b) the time by which the Government propose to convene the meeting of the State Level Committee in this regard;

(c) whether, keeping in view the backwardness of Rajasthan is the field of education, the government propose to provide more grants to the State; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The proposal has already been sanctioned.

(c) Since the State has been fully covered under the scheme of Operation Blackboard, there is no such proposal to provide more grants to the State.

(d) The question does not arise.

[*English*]

Out of Turn Allotment of DDA Flats/ Plots/Shops

2604. SHRIRAJNATH SONKARSHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the guidelines laid down for allotment of flats/plots/shops by the D.D.A. on out of turn basis;

(b) the number of Flats/plots/shops allotted during 1990 and 1991 on out of turn basis and on which grounds with specific reasons for the request, year-wise and how do the same compare with the allotments made during the preceding three years-year-wise;

(c) whether Government are aware of the discrimination made in the allotment of flats on out to turn basis between individuals and if so, the reasons thereof; and

(d) the steps taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per the Government policy and guidelines Lt. Governor, Delhi/Vice-Chairman, DDA are competent to allot on out of turn basis 2 1/2% of the total number of flats plots allotted during a year in the cases of extreme compassion and hardship as also to the widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration.

Shops are not allotted on out of turn basis, as there is no registration scheme for allotment of shops. However, Lt. Governor, Delhi has discretionary powers under resolution of the DDA to allot shops to:-

- (i) widows of ex-servicemen who died in harness;
- (ii) widows of service officers who died in harness;
- (iii) individuals on compassionate grounds.

(b) Information is being collected and will be laid on the Table of the Sabha.

(c) and (d). Out of turn/discretionary allotments are to be made by the competent authority in accordance with the guidelines as stated in reply to part (a) above and availability of flats/shops.

Computerised Provident Fund Centres

2605. SHRI C.K. KUPPUSWAMY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to computerise all the Provident Fund Centres in order to make quick disposals of the cases;

(b) if so, the details thereof;

(c) whether the Government propose to give pensions to the provident fund holders in future; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). Yes, Sir. The Provident Fund Accounts in Andhra Pradesh, Bihar, Delhi, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan and Tamil Nadu have so far been computerised. The Accounts in the remaining regions are likely to be computerised by the end of 1991-92.

(c) The question of providing a pension scheme for the members of the Employees' Provident Fund Scheme is under consideration of the Government.

(d) The details of the proposed pension scheme are yet to be finalised.